

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8.

IA-1786(MB)2024 IN
RCP(IB)/5(MB)2023
Connected to
C.P. (IB)/1446/MB/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.04.2024

NAME OF THE PARTIES:

State Bank of India

Vs.

Kosas Instrustries Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-1786(MB)2024

1. Mr. Vaibhav Kamble i/b. A&G Legal Associates LLP, Ld. Counsel for the Applicant present. None present for the Respondent.
2. The present Application is filed by the Applicant to take on record the report certifying the Constitution of the Committee of Creditors and List of Creditors under Regulation 17(1) of IBBI (Insolvency Resolution Process for Corporate Persons), Regulations 2016. The same is taken on record. IA-1786/2024 is **allowed** to that effect and **disposed of**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)